

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI.

(S)

REGN. NO. O.A. 337/87.

DATE OF DECISION: 16.11.92.

Dr. M.K. Paul.

Petitioner.

Versus

Union of India.

Respondents.

CORAM:

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN.  
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner.

Shri Gyan Prakash,  
Counsel.

For the Respondents.

Shri P.P. Khurana,  
Counsel.

JUDGEMENT(ORAL)

(By Hon'ble Mr. Justice V.S. Malimath, Chairman)

The petitioner has challenged the order of reversion dated 27.2.1987 from the ad hoc post of Deputy Director to that of Research Officer. On the strength of the interim order granted by the Tribunal, the petitioner was able to continue as Deputy Director on ad hoc basis. He retired on attaining the age of superannuation on 31.8.1988. We are informed that all his retirement benefits have been computed on the basis that he retired as a Deputy Director. In view of the subsequent events taken place, there is nothing which survives for examination as no further relief can be granted to the petitioner than what he has been able to receive in consequence of the interim order granted by the Tribunal and the retirement benefits having been given on the basis that he retired

as a Deputy Director on 31.8.1988.. Hence, we dispose of this O.A. on that basis. No costs.

*S. K. Rasgotra*  
(I.K. RASGOTRA)

MEMBER(A)

*V. S. Malimath*  
(V.S. MALIMATH)

CHAIRMAN

'SRD'